



2026:AHC:5582

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 3313 of 2025

Lala

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	D.C. Dwivedi, Shashi Dhar Dwivedi
Counsel for Respondent(s)	:	C.S.C., R.K. Mishra, Shiv Prakash

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard Sri Shashi Dhar Dwivedi, learned counsel for the petitioner, Sri Shiv Prakash Tiwari, learned counsel for the impleadment applicant as well as learned Standing Counsel for the State - respondents.
2. Learned counsel for the petitioner submits that in changed scenario petitioner does not want to press the instant writ petition, therefore, same may be dismissed as withdrawn.
3. There is no oppose to the prayer as made by learned counsel for the petitioner.
4. As such, instant writ petition is **dismissed as withdrawn**.

January 9, 2026

vkg

(Dinesh Pathak,J.)